श्री शिव चन्द्र झा (बिहार): मुझे भी सबिमिशन करना है। आप ने एलान किया है कि कालिंग ग्रटेंशन का नोटिस एक सप्ताह तक रखा जायेगा भीर उसके बाद वह लेपा कर जायेगा, फिर दूसरे सप्ताह में देना हो तो दें, पहले का दिया हुआ। खत्म हो जायेगा। मैं कहूंगा कि आप का जी पुराना नियम था कि आप विचार करते हैं और फैसला नहीं होता तो भी बह आपके यहां रखा रहता है और बाद में आप ने फैसला किया तो पुराने को भी उसके साथ जोड़ देते हैं। मैं चाहंगा कि वही पद्धति रहे, वही तरीका रहे। अगर आपने नया तरीका रखा तो यह होगा कि एक सप्ताह में आप ने रिजेक्ट कर दिया, फिर दूसरे सप्ताह में वह बात ग्रायी, भाप ने परिस्थिति देखी कि यह मानने लायक है, लेकिन जिसने पहले दिया उसका मौका तो बात्म हो जाता है। तो मेरा आप से यही कहना है कि पुराना तरीका चलने दें।

## PAPERS LAID ON THE TABLE

- I Notifications of the Ministry of Finance (Department of Revenu'') and related papers.
- II. Compulsory Deposit (Income Tax Papers) (Amendment Scheme, 1979.
- III.Central Excise (10th Amendment) Rules, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, on behalf of Shri Satish Agarwal, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications:—
  - (i) G.S.R No. 270(E), dated the 27th April, 1979.
  - (ii) G.S.R. Nos. 293(E) to 302 (E), dated the 10th May, 1979. [Placed in Library. See No. LT-4548/79 for (i) and (ii)].
  - (iii) G.S.R. No. 669, dated the 12th May, 1979. [Placed in Library. See No. LT-4525/79].

- (iv) G.S.R. No. 313(E), dated the 16th May, 1979. [Placed in Library. See No. LT-4548/79].
- II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 286(E), dated the 5th May, 1979, publishing the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1979, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in Library. See No. LT-4523/79].

in. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 666, dated the 5th May, 1979, publishing the Central Excise (10th Amendment) Rules, 1979, under section 38 of the Central Excises and Salt Act. 1944. [Placed in Library. See No. LT-4524/79].

IV. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 303(E) to 310(E), dated the 10th May, 1979, alongwith the Explanatory Memoranda thereon. [Placed in Library. See No. LT-4526/79].

## Statements showing the actkm taken by Government on the various assurances, promises and undertakings given during various Sessions.

DR. RAM KRIPAL SINHA: Sir, I also beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XVII-Ninety-fourth Session, 1976.
- (ii) Statement No. XIV-Hundred-first Session. 1977.
- (iii) Statement No. XII-Hundred-eighth Session, 1979.